Central Administrative Tribunal Principal Bench: New Delhi

O.A. No. 1948/2000

New Delhi this the 29th day of January, 2001

Hon'ble Mr. V.K. Majotra, Member (A)

Shri Wilson Massey,
 S/o Shri B.L. Massey,
 R/o 1093, Old Vijay Nagar,
 Ghaziabad (U.P)

2 4 E 11

Shri Raj Kumar,
 S/o Shri Ganeshi Lal,
 R/o Village: Sharifabad,
 Rajpur, Gaziabad.

-Applicants

(By Advocate: Shri S.K. Anand)

Versus

Union of India, through

- Director General of Works, C.P.W.D., Nirman Bhawan, New Delhi.
- The Superintending Engineer, Gaziabad Central Circle, C.P.W.D., Ghaziabad.
- The Executive Engineer, Ghaziabad Central Division, C.P.W.D, Hindon Air Field, Ghaziabad, (U.P)

-Respondents

(By Advocate: Shri D.S. Mahendru)

ORDER (Oral)

Mr. V.K. Majotra, Member (A)

This application has been made against respondents' inaction to grant benefit of judgment dated 26.9.97 in OA-1458/96 for regularisation of the applicants in Group-C post of drivers within a period of four months from the date of receipt of a copy of the above order. It is stated that the respondents have not complied with the aforesaid orders. The respondents had challenged the above judgment before the Hon'ble High Court of Delhi in Civil Writ Petition No. 2312/98 which was dismissed vide order of the Hon'ble High Court dated 13.5.98.

58/98 for filed C.P. No. applicants The the non-compliance of the Tribunal's order by The respondents in their compliance respondents. affidavit to the contempt petition stated that regularisation of the services of the applicants was denied as they have been engaged on daily rated basis after imposition of the ban on the engagement of the daily rated workers after 19.12.1985. learned counsel of the applicants drew my attention to order dated 21.1.99 in OAs 1138/97 and 1154/97 in which the Chandigarh Bench of this Tribunal directed in the matters of similarly placed persons that their services should be regularised against the post of Motor Lorry Drivers as per the rules within four months from the date of issue of a copy of this order (Annexure A-12). He further referred to Annexure A-13 dated 2.3.2000 whereby the respondents in implementation of CAT Chandigarh Bench order 10 dated 21.1.99 regularised the services of applicants involved in the related cases. The learned counsel has sought similar benefit for t.he applicants in this matter as were accorded by the respondents to the applicants in OAs-1138 & 1154/97.

2. The learned counsel of the respondents Shri Mahendru contended that although the present matter is similar to the matter which was decided by CAT, Chandigarh Bench and the respondents have accorded regularisation to the applicants of Chandigarh matters, the only difference between the applicants of the two matters is that whereas the present applicants are serving in the different

≺

circle of CPWD than the applicants in the Chandigarh matter who served in Simla Circle of the CPWD.

- The point raised by the learned counsel of 3. the respondents in support of dis-similarity between the applicants of the present case with those of the applicants of case Nos 1138 & 1154/97 which was disposed of by the Chandigarh Bench cannot be countenanced being frivolous. The respondents same and the facts of the present case similar with those of the matter which were disposed by the Chandigarh Bench. The respondents cannot of allowed to deny regularisation to the applicants as order dated 21.1.99 in OA 1138/PB of 1997 etc. are squarely applicable to the facts of the present case.
 - discussion, the respondents are directed to consider the case of the applicants for regularisation of their services against the posts of Motor Lorry Driver as per the Rules, by waiving the condition of sponsorship through Employment Exchange. In case they are found to be overaged, respondents shall give age relaxation to them for the period they have served in the department. These directions shall be complied with within a period of two months from the date of receipt of a copy of this order. No costs.

(V.K. Majotra) Member (A)

4

0

0

0

0

0

SICULATION NATION OF COMPANY OF MARIN POLICY POLICY

16.07.2001

Present: Shri S.K.Gupta for Shri S.K.Anand, counsel for applicants.

an order passed on 29.1.2001 in OA 1948/2000 following directions have been issued :

> Having regard to the above reasons and discussion, the respondents are directed to consider the case of the applicants for regularisation of their services against the posts of Motor Lorry Driver as per the Rules. by waiving the condition of sponsorship through Employment Exchange. In case they are found to be overaged, respondents shall give age relaxation to them for the period they have served in the department. These directions shall be complied with within a period of two months from the date of receipt of a copy of this order. No costs.

remained directions have Aforesaid complied with despite the period of two months having the This. in substance. expired long back. grievance raised in the present contempt petition.

Issue notices returnable on 21.8.2001.

(V.K.Majotra Member (A)

Agarwal) Chairman

/as/

(i)--

1 11

CP 337/2001 cm BA 1948/2000 T. Then No. 6 21-8-2001 Sh. S.K. Aand, Id. Council to Ho petitioner. Sh. D. S. Mahandun, 11. Coursel ba to respondents. Heard both the learned bound. Leaned Council box to respondents states that the matter weeks regard to the regularisation de the applicant has alredy been sent to the Ministry, I penance and the decision de the friming of Primance in Expected Shortly. He sells eight weeks time to longly weight directions de the Tribural for regularisation de to applicant. Time as praged services of 1 D applicants Lhave not been regularized constitute to done stripulated period of the respondents, Respondent do. 1 (Shi Kirshan Kemar, Dallesons)

Respondent do. 1 in person to Count on the

Should be present to nort date of bearing. Lindon 31-10-2001. My (H. P. Room) MA (Shame fata) MID